

Mr. Deputy-Speaker: In that case leave to introduce is not necessary.

The question is:

“That leave be granted to withdraw the Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951 and to make certain consequential amendments in the Government of Part C States Act, 1951, as reported by the Select Committee.”

The motion was adopted.

**CODE OF CIVIL PROCEDURE
(AMENDMENT) BILL**

The Minister in the Ministry of Law (Shri Pataskar): I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1908.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908.”

The motion was adopted.

Shri Pataskar: I introduce the Bill.

**INDIAN COINAGE (AMENDMENT)
BILL**

The Minister of Revenue and Defence Expenditure (Shri A.C. Guha): I beg to move for leave to introduce a Bill further to amend the Indian Coinage Act, 1906.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Indian Coinage Act, 1906.”

The motion was adopted.

Shri A. C. Guha: I introduce the Bill.

**LAND CUSTOMS (AMENDMENT)
BILL**

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to move for leave to introduce a Bill further to amend the Land Customs Act, 1924.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Land Customs Act, 1924.”

The motion was adopted.

Shri A. C. Guha: I introduce the Bill.

BUSINESS OF THE HOUSE

Report of commissioner for scheduled castes and scheduled tribes.

Shri Frank Anthony (Nominated-Anglo-Indians): Before we proceed further, may I know whether Government have decided to bury the Report of the Commissioner for Scheduled Castes and Scheduled Tribes and Anglo-Indians? This is about the Report for 1953. I had protested and they said that we would discuss it in the last session. They shunted it to the fag end of the last session and we were given an assurance that it would be given priority in this session. Now, we have come to the end of this session. It would be quite infructuous to discuss the Report for 1953 now. What is the point of discussing it?

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): The House is aware that we tried our level best and did all that was physically possible to have this Report discussed. But owing to circumstances over which we had no control—of which the hon. Member is also aware—we could not do it this session. We also consulted our friends, the Scheduled Caste Members. Now the new Report has also been presented to the House. It is much better to discuss